

1	2	3
II. Fuel, Power, light and Lubricants (a) Coal mining (b) Mineral oils (c) Electricity	III. Fuel and Light IV. Housing (V) Clothing, bedding and footwear	III. Clothing and foot wear. IV. Miscellaneous and services.
III. Manufactured Products (a) Food products (b) Beverages, Tobacco and Tobacco products (c) Textiles (d) Wood and Wood products (e) Paper and paper products (f) Leather and leather products (g) Rubber and Plastic products (h) Chemical and Chemical products (i) Non-metallic mineral products (j) Basic metals, alloys and metal products. (k) Machinery and machine tools. (l) Transport equipment and products (m) Other miscellaneous manufacturing industries	IV. Miscellaneous	

#### Electoral Identity Cards

322 JUSTICE GUMAN MAL LODHA .  
 PROF PREM SINGH CHANDUMAJRA

Will the Minister of LAW AND JUSTICE be pleased to state

(a) whether a scheme was launched at the national level to issue electoral identity cards in order to check the bogus voting;

(b) if so the details thereof;

(c) whether the Government have reviewed the implementation of the said scheme.

(d) if so, the details thereof alongwith the State-wise percentage of voters to whom identity cards have been issued;

(e) whether any time limit has been fixed to complete the said schemes;

(f) if so, the details thereof; and

(g) the total amount spent on implementation of the said scheme upto March, 1996?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) In August 1993, the Election Commission of India directed the Chief Electoral

Officers of all States (except the State of Jammu & Kashmir) to arrange issue of Photo Identity Cards to all electors in order to check bogus voting. The entire expenditure on the scheme was to be first met by the State Governments and later to be shared equally between the Central Government and the State Governments.

(c) and (d). The Election Commission which is primarily concerned with the scheme has been reviewing its implementation on the basis of weekly progress reports submitted to it by the Chief Electoral Officers of various States. However, towards the end of February, 1996, the Commission temporarily suspended till the completion of general elections, submission of progress reports with regard to implementation of the scheme. A statement giving the State-wise percentage of voters to whom defect-free Photo Identity Cards were issued till 23.2.1996 is enclosed as *Statement*.

(e) and (f) The Commission had originally fixed 30.11.1994 as the deadline for completion of the scheme. This deadline was, however, extended from time to time and it was last extended upto 31.3.1996. The fresh deadline has not yet been fixed by the Commission.

(g) A sum of Rs.423.3 crores has been released by the Central Government on the implementation of the scheme upto March, 1996.

## STATEMENT

S.No.	Name of State/ Union Territories	Approximate percentage of electors who have been supplied with defect free identity cards
1.	Andhra Pradesh	Nil
2.	Arunachal Pradesh	57%
3.	Assam	Nil
4.	Bihar	12%
5.	Goa	51%
6.	Gujarat	66%
7.	Haryana	79%
8.	Himachal Pradesh	56%
9.	Jammu & Kashmir	—
10.	Karnataka	13%
11.	Kerala	Nil
12.	Madhya Pradesh	22%
13.	Maharashtra	75%
14.	Manipur	74%
15.	Meghalaya	49%
16.	Mizoram	Nil
17.	Nagaland	Nil
18.	Orissa	62%
19.	Punjab	64%
20.	Rajasthan	39%
21.	Sikkim	69%
22.	Tamil Nadu	Nil
23.	Tripura	Nil
24.	Uttar Pradesh	15%
25.	West Bengal	59%
<b>UNION TERRITORIES</b>		
1.	Andaman & Nicobar Islands	83%
2.	Chandigarh	62%
3.	Dadra & Nagar Haveli	31%
4.	Daman & Diu	43%
5.	Delhi	61%
6.	Lakshadweep	69%
7.	Pondicherry	84%

\* Scheme has not been extended to Jammu & Kashmir

(English)

## Submission of B.E.F. Statements

323 SHRI SRIBALLAV PANIGRAHI Will the Minister of FINANCE be pleased to state

(a) whether it is mandatory on the part of banks and other authorised forex dealers/agents to submit Bill of Entry Form statement to RBI periodically.

(b) if so, the details of such B.E.F. statements during the last two years against the remittances of which goods have not been received within a period of three months, six months, and one year and the value thereof in terms of rupees; and

(c) the action taken or proposed to be taken against the defaulting banks for not submitting the statements?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) (a) Yes, Sir.

(b) The information is being collected and shall be placed on the Table of the House.

(c) RBI takes up the matter with defaulting importers and in case evidence of import is not submitted, the matter is reported to Enforcement Directorate in the case of importer other than public sector undertakings. In the case of PSUs/Government Departments the issue is pursued with Chief Executive of the concerned PSU/administrative Ministry concerned

[Translation]

## Functioning of Imported Ships

324 SHRI JAI PRAKASH AGARWAL Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the Government have procured some foreign ships during the last three years.

(b) if so the companies from which these ships were procured and the total expenditure incurred thereon

(c) whether these ships are functioning satisfactorily

(d) if so, the details thereof and if not, the reasons therefor.

(e) whether the Government have detected any irregularities in procurement of these ships, and

(f) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (f) According to the Merchant Shipping Act, 1958, this Ministry is primarily concerned with sea-going Mercantile Ships exceeding 15 tons net. The Government of India have not procured any such ships during the last three years. However, the Shipping Corporation of India, a Public Sector Undertaking have acquired 11 such ships costing US \$491.50 million from abroad during the last three years as per enclosed Statement. These ships are reported to be functioning satisfactorily